

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON TUESDAY, THE 16TH MARCH, 2010 AT 10.00 A.M.

I. QUESTIONS

Questions entered in the separate list to be asked and answers given.

II. MOTION UNDER RULE 15

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

III. MOTION UNDER RULE 16

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

IV. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE

1. A MINISTER to lay on the Table the Education and Languages Department Notification No. 1/50-2010-Admn.(2), dated the 28th January, 2010, as required under section 7 of the Haryana Official Language Act, 1969.
2. A MINISTER to lay on the Table the Haryana Financial Corporation Notification regarding Revised General Regulations No. HFC/Gen-Regu./Letter/2009/6408, dated the 12th August, 2009, as required under section 48 A of the State Financial Corporations Act, 1951.
3. A MINISTER to lay on the Table the Audit Report on the Accounts of Haryana Financial Corporation for the year ended 31st March, 2009, as required under section 37 (7) of the State Financial Corporations Act, 1951.
4. A MINISTER to lay on the Table the Audit Report of the Haryana Labour Welfare Board for the year 2005-2006, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
5. A MINISTER to lay on the Table the Audit Report of the Haryana Labour Welfare Board for the year 2006-2007, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
6. A MINISTER to lay on the Table the 6th Annual Report of Haryana Power Generation Corporation Limited, Panchkula for the year 2002-2003, as required under section 619-A (3)(b) of the Companies Act, 1956.
7. A MINISTER to lay on the Table the 7th Annual Report of Haryana Power Generation Corporation Limited, Panchkula for the year 2003-2004, as required under section 619-A (3)(b) of the Companies Act, 1956.

8. A MINISTER to lay on the Table the 8th Annual Report of Haryana Power Generation Corporation Limited, Panchkula for the year 2004-2005, as required under section 619-A (3)(b) of the Companies Act, 1956.
9. A MINISTER to lay on the Table the 9th Annual Report of Haryana Power Generation Corporation Limited, Panchkula for the year 2005-2006, as required under section 619-A (3)(b) of the Companies Act, 1956.
10. A MINISTER to lay on the Table the 9th Annual Report of Uttar Haryana Bijli Vitran Nigam Limited for the year 2007-2008, as required under section 619-A (3)(b) of the Companies Act, 1956.
11. A MINISTER to lay on the Table the Annual Report of Haryana Forest Development Corporation Limited for the year 2002-2003, as required under section 619-A (3)(b) of the Companies Act, 1956.
12. A MINISTER to lay on the Table the Annual Report of Haryana Forest Development Corporation Limited for the year 2003-2004, as required under section 619-A (3)(b) of the Companies Act, 1956.
13. A MINISTER to lay on the Table the Annual Report of Haryana Forest Development Corporation Limited for the year 2004-2005, as required under section 619-A (3)(b) of the Companies Act, 1956.
14. FINANCE MINISTER to lay on the Table the Finance Accounts of the Government of Haryana for the year 2008-2009 in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
15. FINANCE MINISTER to lay on the Table the Appropriation Accounts of the Government of Haryana for the year 2008-2009 in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
16. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2009 (Civil) of the Performance and Transaction Audit Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
17. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2009 (Revenue Receipts) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
18. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2009 on State Finances Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

V. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES

1. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC ACCOUNTS to present the Sixty Fourth Report of the Committee on Public Accounts for the year 2009-2010 on the Reports of the Comptroller and Auditor General of India for the years ended 31st March, 2004 (Civil & Revenue Receipts) .

2. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC UNDERTAKINGS to present the Fifty Sixth Report of the Committee on Public Undertakings for the year 2009-2010 on the Report of the Comptroller and Auditor General of India for the year 2005-2006 (Commercial).
3. THE CHAIRPERSON OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES to present the Thirty Third Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2009-2010.
4. THE CHAIRPERSON OF THE COMMITTEE ON GOVERNMENT ASSURANCES to present the Thirty Ninth Report of the Committee on Government Assurances for the year 2009-2010.

VI. LEGISLATIVE BUSINESS

1. The Haryana Appropriation (No. 1) Bill, 2010. A MINISTER to introduce the Haryana Appropriation (No. 1) Bill;
to move that the Haryana Appropriation (No. 1) Bill be taken into consideration at once;
Also to move that the Bill be passed.
2. The Haryana Appropriation (No. 2) Bill, 2010. A MINISTER to introduce the Haryana Appropriation (No. 2) Bill;
to move that the Haryana Appropriation (No. 2) Bill be taken into consideration at once;
Also to move that the Bill be passed.
3. The East Punjab War Awards (Haryana Amendment) Bill, 2010. A MINISTER to introduce the East Punjab War Awards (Haryana Amendment) Bill;
to move that the East Punjab War Awards (Haryana Amendment) Bill be taken into consideration at once;
Also to move that the Bill be passed.
4. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2010. A MINISTER to introduce the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill;
to move that the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill be taken into consideration at once;
Also to move that the Bill be passed.

5. The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2010. A MINISTER to introduce the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill;
- to move that the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill be taken into consideration at once;
- Also to move that the Bill be passed.
6. The Haryana Special Economic Zone (Amendment) Bill, 2010. A MINISTER to introduce the Haryana Special Economic Zone (Amendment) Bill;
- to move that the Haryana Special Economic Zone (Amendment) Bill be taken into consideration at once;
- Also to move that the Bill be passed.
7. The Haryana Value Added Tax (Amendment) Bill, 2010. A MINISTER to introduce the Haryana Value Added Tax (Amendment) Bill;
- to move that the Haryana Value Added Tax (Amendment) Bill be taken into consideration at once;
- Also to move that the Bill be passed.
8. The Haryana Dholidar, Butimar, Bhonedar and Muqararidar (Vesting of Proprietary Rights) Bill, 2010. A MINISTER to introduce the Haryana Dholidar, Butimar, Bhonedar and Muqararidar (Vesting of Proprietary Rights) Bill;
- to move that the Haryana Dholidar, Butimar, Bhonedar and Muqararidar (Vesting of Proprietary Rights) Bill be taken into consideration at once;
- Also to move that the Bill be passed.
9. The Haryana Private Universities (Amendment) Bill, 2010. A MINISTER to introduce the Haryana Private Universities (Amendment) Bill;
- to move that the Haryana Private Universities (Amendment) Bill be taken into consideration at once;
- Also to move that the Bill be passed.
10. Lala Lajpat Rai University of Veterinary and Animal Sciences Hisar Bill, 2010. A MINISTER to introduce Lala Lajpat Rai University of Veterinary and Animal Sciences Hisar Bill;
- to move that Lala Lajpat Rai University of Veterinary and Animal Sciences Hisar Bill be taken into consideration at once;
- Also to move that the Bill be passed.

